



THE HIGH COURT OF KERALA

Ernakulam-682031

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No: S4 - 14149/2016

Date: 19.01.2019

QUOTATION NOTICE

Quotation Number	S4 - 14149/2016
Due date and time for receipt of quotations	2.30 pm on 02.02.2019
Date and time for opening of quotations	3.00 pm on 02.02.2019
Date up to which the rates are to remain firm for acceptance	3 months
Designation and address of officer to whom the quotation is to be addressed	The Registrar (Administration) High Court of Kerala
Superscription: Quotation for Electric Lawn Mower (1.5 HP) for the High Court	

Sealed quotations are invited for the supply of one Electric Lawn Mower (1.5 HP) for the use in the lawn maintained inside and the premises of Ram Mohan Palace, The rates quoted should be for delivery of the article at the High Court. The necessary superscription, due date for the receipt of quotations, the date up to which the rates will have to remain firm for acceptance and the name and address of officer to whom the quotation is to be sent are noted above. Any quotation received after the time fixed on the due date is liable to be rejected. The maximum period required for delivery of the article should also be mentioned. Quotations not stipulating period of firmness and with price variation clause and/ or 'subject to prior sale' condition are liable to be rejected.

The acceptance of the quotations will be subject to the following conditions:

1. Acceptance of the quotation constitutes a concluded contract. Nevertheless, the successful tenderer must within a fortnight/ a month after the acceptance of his quotation furnish 5 per cent of the amount of the contract as security deposit and execute an agreement at his own cost for the satisfactory fulfillment of the contract, **if so required.**

2. Withdrawal from the quotation after it is accepted or failure to supply within a specified time or according to specifications will entail cancellation of the order and purchases being made at the offerers expenses from elsewhere, any loss incurred thereby being payable by the defaulting party. In such an event the Government reserves also the right to remove the defaulter's name from the list of Government suppliers permanently or for a specified number of years.
3. No representation for enhancement of price once accepted will be considered during the currency of the contract.
4. Any attempt on the part of tenderers or their agents to influence the Officers concerned in their favour by personal canvassing will disqualify the tenderers.
5. If any license or permit is required, tenderers must specify in their quotation and also state the authority to whom application is to be made.
6. Any sum of money due and payable to the contractor (including Security Deposit returnable to him) under this contract may be appropriated by the Purchasing Officer or High Court or any other person authorized by High Court and set-off against any claim of the Purchasing Officer or High Court for the payment of a sum of money arising out of or under any other contract made by contractor with the Purchase Officer or High Court or any other person authorized by High Court.
7. The prices quoted should be inclusive of all taxes, duties, cesses, etc., which are or may become payable by the contractor under existing or future laws or rules of the country of origin/supply or delivery during the course of execution of the contract.
8. (a) Ordinarily payments will be made only after the supplies are actually verified and taken to stock but in exceptional cases, payments against satisfactory shipping documents including certificates of Insurance will be made up to 90 per cent of the value of the materials at the discretion of High Court. Bank charges incurred in connection with payment against documents through bank will be to the account of the contractor. The firms will produce stamped pre-receipted invoices in all cases where payments (advance/final) for release of railway receipts/shipping documents are made through Banks. In exceptional cases where the stamped receipts of the firms are not received for the payments (in advance) the unstamped receipt of the Bank (i.e. Counterfoils of pay-in-slips by the Bank) alone may be accepted as a valid proof for the payment made

(b) The tenderers shall quote also the percentage of rebate (discount) offered by them.

9. Any sum of money due and payable to the successful tenderer or contractor from High Court shall be adjusted against any sum of money due to High Court from him under any other contracts.

10. Special conditions, if any, printed on the quotation sheets of the tenderer or attached with the tender will not be applicable to the contract unless they are expressly accepted in writing by the purchaser.

Place: Ernakulam

Date : 19.01.2019



N.V.Paul

Assistant Registrar
for Registrar (Administration)

To

1. M/s.Chackalath Corporation, 39/4698A, Karimpatta Road, Pallimukku, Kochi-682016
2. M/s.Pilot Engineering Works, Nambiapuram Road, Palluruthy, Cochin- 682006
3. M/s.Greenage Corporation, Karimpatta Road, Pallimukku, Ernakulam-682016
4. M/s.Anjiparambil Traders, Manorama Junction, South Over Bridge, Ernakulam-682016
5. M/s.Emgee International, Pullepady Junction, Chittoor Road, Ernakulam-18
6. M/s.New Lona Mowers, Kallukadavu Road, Pulinchodu, Alwaye, Kerala-683101
7. M/s.Globiz Enterprises, 2/500, NH-47 Bypass, Panagad P.o, Opposite BSNL Exchange, Ernakulam-682506
8. M/s.Farmate agro world, South Kalamassery, Changampuzha nagar-682033
9. The District Information Officer, Kanayannur Taluk Office, Ernakulam
10. Public Relations Officer, High Court
11. The Section Officer, Computer Cell (For publishing the Quotation Notice in the High Court website)
12. The Notice Board, High Court
13. The File